

IN THE INCOME TAX APPELLATE TRIBUNAL
"SMC" BENCH PANAJI

BEFORE SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER

I T A. Nos. 217/PAN/2025

(A.Y.2020-21)

Bharat Hanchinale, 1081,Hanabar Galli, Khadaklat, chikodi, Belgaum-591228. Karnataka.	Vs .	National Faceless Assessment Centre, New Delhi-110003.
PAN/GIR No. AOJPH8149C		
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)

Assessee by	None(Letter dt13-09-2025)
Revenue by	Shri.Ish Gupta.Sr.DR

सुनवाई की तारीख/Date of Hearing	16.09.2025
घोषणा की तारीख/Date of Pronouncement	17.09.2025

ORDER

PER PAVAN KUMAR GADALE JM:

The appeal is filed by the assessee against the order of the National Faceless Appeal Centre (NFAC), Delhi / (CIT(A) passed u/sec 250 of the Act.

2. At the time of hearing, it was brought to the knowledge, that the assessee has filed a letter dated 13-09-2025 mentioning that for the Asst year 2020-21 the assessee has filed one appeal, whereas two appeal numbers are generated i.e ITA.No.217/PAN/2025 & ITA.219/PAN/2025. Therefore considering the information, facts and no

objections from the Ld.DR, this appeal no ITA.NO.217/PAN/2025 is treated as withdrawn and is dismissed.

Order pronounced in the open court on 17.09.2025.

-S/d-
(PAVAN KUMAR GADALE)
JUDICIAL MEMBER

Panaji Dated: 17/09/2025

Copy of the Order forwarded to:

1. The Appellant,
2. The Respondent
3. The CIT(A)-
4. CIT
5. DR, ITAT
6. Guard file.

//True Copy//

BY ORDER,
(Asstt. Registrar)ITAT,
Panaji

		Date	<u>Initial</u>	
1.	Draft dictated on			PS
2.	Draft placed before author			PS
3.	Draft proposed & placed before the second member			PS
4.	Draft discussed/approved by Second Member.			PS
5.	Approved Draft comes to the Sr.PS/PS			PS
6.	Kept for pronouncement on			
7.	File sent to the Bench Clerk			
8.	Date on which file goes to the AR			
9.	Date on which file goes to the Head Clerk.			
10.	Date of dispatch of Order.			
11.	Dictation Pad is enclosed			